

ITEM NO.11

COURT NO.1

SECTION X

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Writ Petition(s)(Civil) No(s). 484/2023

ASHISH PRAMOD GIRI

Petitioner(s)

VERSUS

UDDHAVJI THACKERAY & ORS.

Respondent(s)

(FOR ADMISSION and IA No.81160/2023-CLARIFICATION/DIRECTION)

Date : 28-04-2023 This petition was called on for hearing today.

CORAM : HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE PAMIDIGHANTAM SRI NARASIMHA

For Petitioner(s) Mr. Wasim Samlewala, Adv. (NP)
Mr. Chand Qureshi, AOR (NP)
Mr. C. Thangaraja, Adv. (NP)
Mr. S.krishnamoorthy, Adv. (NP)
Mr. K.kumaravadivel, Adv. (NP)
Mr. K.r.anand, Adv. (NP)
Dr. Chandra Rajan, Adv. (NP)

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

- 1 We are not inclined to entertain the Writ Petition under Article 32 of the Constitution of India.
- 2 The Writ Petition is accordingly dismissed.
- 3 Pending applications, if any, stand disposed of.

(GULSHAN KUMAR ARORA)
AR-CUM-PS

(SAROJ KUMARI GAUR)
ASSISTANT REGISTRAR